

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 163 OF 2019 IN**  
**DFR NO. 4148 OF 2018**

**Dated : 28<sup>th</sup> March, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Adani Power Maharashtra Limited**

**... Appellant (s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Anr.**

**... Respondent (s)**

Counsel for the Appellant(s) : Mr. Hemant Singh  
Mr. Ambuj Dixit

Counsel for the Respondent (s) : Mr. Anup Jain for R-2/MSEDCL

**ORDER**

**(IA No. 163 of 2019 – For condonation of delay)**

The learned counsel, Mr. Anup Jain, accepts notice on behalf of the 2<sup>nd</sup> Respondent/MSEDCL and prays for 10 days time to file the reply to the instant IA filed by the Appellant for condonation of delay in filing the appeal. Further, he prays for four weeks time to file the reply to the main appeal.

Submissions of the counsel for the 2<sup>nd</sup> Respondent, as stated supra, are placed on record.

1<sup>st</sup> Respondent, though served, is unrepresented.

The counsel for the 2<sup>nd</sup> Respondent is permitted to file reply to the instant IA filed by the Appellant for condonation of delay in filing the appeal on or before 08.04.2019 and also permitted to file reply to the main appeal on or before 26.04.2019, after duly serving copy to the counsel for the Appellant.

List the matter on **11.04.2019**, as agreed by the learned counsel for the Appellant and the 2<sup>nd</sup> Respondent.

**(Ravindra Kumar Verma)**  
**Technical Member**  
vt/mk

**(Justice N.K. Patil)**  
**Judicial Member**